

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11200/2024

(Arising out of impugned final judgment and order dated 15-05-2024 in A482 No. 9000/2024 passed by the High Court Of Judicature At Allahabad)

VASUDEVA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.183883/2024-EXEMPTION FROM FILING O.T.)

Date : 30-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Manohar Pratap, AOR
Ms. Bhavana Bisht, Adv.

For Respondent(s) Jatinder Pal Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue limited notice confining to the allegations with respect to the commission of offence(s) under the Indian Penal Code (I.P.C.), returnable in six weeks.

Mr. Jatinder Pal Singh, AOR, on caveat, accepts and waives notice on behalf of respondent nos. 6 and 7.

Issue notice to the respondent nos. 1 to 5. Petitioner is also permitted to serve the Standing Counsel for the State of Uttar Pradesh.

We make it clear that pendency of this special leave petition will not stand in the way of conducting investigation, as has been directed in paragraph 32 of the impugned judgment.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)